

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-669(ND)2019

CORAM:

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
01.07.2019**

**NAME OF THE COMPANY: M/s. Volkswagen Finance Pvt. Ltd. V/s.
M/s. Aarvanss Infrastructure Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

Present: Ms. Nazia Parveen, Advocate for the Petitioner

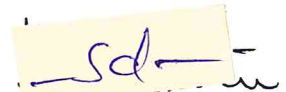
ORDER

The tracking report has been placed on record corroborating that the service was duly effected on the Corporate Debtor. As none is present on their behalf, they are proceeded ex-parte.

To come up for arguments on 10th July, 2019.



**(V. K. Subburaj)
Member (T)**



**(Ina Malhotra)
Member (J)**